

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 32

C.P.(IB)1206/MB/2021

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA V/s MR. BHAVRAO
RAMKRUSHNA GORE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Dheeraj Patil for Petitioner is present through VC.

After taking note of the fact that even after granting opportunities, Corporate Debtor choose not to appear on last occasion and today also. In view of this the Personal Guarantor is set *ex-parte*.

Counsel for Financial Creditor is heard and the matter is **Reserved for Order**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**